

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER**

**ITA No.2898/DEL/2024
(ASSESSMENT YEAR 2017-19)**

JKN Industries Private Limited,
C/o CA Vibhav Goel,
75, Navyug Market, 1st Floor,
Ghaziabad – 201 001 (Uttar Pradesh).

vs.

ACIT, Circle 5 (1)(1),
Noida.

(PAN: AADCJ4966E)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Vaibhv Goel, CA
REVENUE BY : Shri Om Prakash, Sr. DR

Date of Hearing : 22.10.2024
Date of Order : 22.10.2024

ORDER

PER S.RIFAUR RAHMAN,AM:

1. This appeal has been filed by the assessee against the order of Learned Commissioner of Income Tax (Appeals), Delhi/National Faceless Appeal Centre (NFAC) (hereinafter referred to 'Ld. CIT(A)') dated 31.03.2024 for the Assessment Year 2017-18.
2. At the time of hearing, Id AR for the assessee submitted that two appeals against the impugned order dated 31.03.2024 were filed i.e. one through online on 03.06.2024 which has been registered as ITA

No.2824/Del/2024 and the other one was filed through hard copy sent by speed post which was registered as ITA No.2898/Del/2024. He submitted that since there cannot be two appeals against one impugned order dated 31.03.2024, he requested to withdraw the appeal registered as ITA No.2898/Del/2024.

3. In view of the above, we permit withdrawal of the appeal. Hence, the present appeal being ITA No.2898/Del/2024 filed by the assessee is dismissed as withdrawn
4. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on this 22ND day of October, 2024 after the conclusion of the hearing.

**Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Dated: 22.10.2024
TS**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**